

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA-580/2003

New Delhi this the 25th day of March, 2003.

Hon'ble Dr. A. Vedavalli, Member(J)

Vishan Kumar,  
S/o late Sh. Hira Lal,  
D/207, Gokul Puri,  
Delhi-94. .... Applicant

(through Sh. Abinash K. Mishra, Advocate)

Versus

1. Union of India through  
Ministry of Defence,  
through its Secretary,  
Sena Bhawan, South Block,  
New Delhi.
2. Defence Research and Development  
Organisation (through its Director)  
Laser Science and Technology Centre,  
Metcalf House, Delhi-54. .... Respondents

ORDER (ORAL)

Hon'ble Dr. A. Vedavalli, Member(J)

Learned counsel for the applicant seeks  
permission to withdraw the OA with liberty to file a  
fresh O.A. in accordance with law. Permission granted.

O.A. is dismissed as withdrawn with liberty granted to  
the applicant to file a fresh OA, if so advised, in  
accordance with law.



(Dr. A. Vedavalli)  
Member(J)

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